

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513
IB-258/ND/2022
IA/3731/2022

IN THE MATTER OF:

IDBI Bank Ltd.

Vs.

Snehlata Jain

.....Applicant

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 03.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Arvind Jadon, Ms. Taru Saxena, Mrs. Pallavi
Raghav, Mrs. Jyoti Ravi Sachdeva, Mr. Sagar Bansal,
Advs.

For the Respondent :

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs.

ORDER

IA/3731/2022:-

This is a report filed by the Resolution Professional under Section 99 of IBC. Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have served the copy of the report to the Personal Guarantor and has filed the proof of service. However, no one is present on behalf of the Personal Guarantor at the time of hearing of the matter. List this application for consideration of the report of Resolution Professional on **08.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)